

the notice of Government during the last three years ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) : According to the information furnished by the Indian Circus Federation, the position is as under :

(a) 200 Approximately.

(b) 10,000 Approximately.

(c) Yes, Sir.

(d) No accident has been reported to the Government but the Federation has now reported the Government that, according to the information available with them, there was one fatal accident. Report about any other accident is not available with them.

#### Playing of National Anthem in Cinema Houses in Jammu and Kashmir

9098. SHRI BHARAT SINGH CHAUHAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the National Anthem is not played in the Cinema houses at the close of each show in the State of Jammu and Kashmir ; and

(b) if so, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : (a) No, Sir.

(b) Does not arise.

#### Transfer of Superintendents of Police out of Haryana

9099. SHRI SURAJ BHAN :  
SHRI B. K. DAS-  
CHOWDHURY :  
SHRI YAJNA DUTT  
SHARMA :  
SHRI OM PRAKASH TYAGI ;  
SHRI RAM SWARUP  
VIDYARTHI :  
SHRI RAMJI RAM :  
SHRI JAMNA LAL :  
SHRI DEVEN SEN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether two Superintendents of Police of Haryana belonging in the Schedul-

ed Caste community have been transferred out of Haryana recently ;

(b) whether it is also a fact that the Chief Minister. Haryana had rebuked one of the said Officers by casting aspersion on his community, as the latter had refused to withdraw a criminal case ;

(c) whether it is also a fact that the said Officer had informed the Inspector-General of Police, Haryana of this episode in writing, and if so, what are the contents of the said communication ;

(d) whether the above action of the Chief Minister violated Article 17 of the Constitution and Section 7(1) (c) of the Untouchability (Offences) Act, 1955 ; and

(e) if so, the action Government have taken or propose to take in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) The information furnished by the Government of Haryana is given below :

One Superintendent of Police belonging to Scheduled Caste community has been sent on deputation to the Government of India. Another Superintendent of Police belonging to Scheduled Caste community has been deputed for Senior Officer's Course at National Police Academy, Mount Abu.

(b) No. Sir.

(c) One officer has addressed a letter to the Inspector General of Police, Haryana, but has not made any allegation about aspersions on his community in that letter.

(d) No, Sir.

(e) Does not arise.

#### Prohibiting Government Employees from using Influence to seek Employment in Commercial Firms for their sons

9100. SHRI D. N. PATODIA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Service Rules of the Central Government employees have been amended so as to prohibit the employees from using their influence for the employment of their sons in commercial firms ;

(b) if so, whether the same provisions